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MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 43/AM15
SCHEDULED TO BE HELD ON 21.01.2015
(HELD ON 28.01.2015)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 43/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 21.01.2015 (held on 28.01.2015) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Smt. Chander Kanta Pandey, FTDO

2. The Committee confirmed Minutes of NC Meeting No. 42/AM15 held on 14.01.2015.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-201	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: In response to D/L dated 30.12.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.




डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महासिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वणिज्य एवं उद्योग विभाग, भारत सरकार
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नई दिल्ली New Delhi

Case No. A-202	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00419/AM14/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0310761263 dated 10.12.2013	RLA F. No. 03/94/040/00720/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dated 10.12.2013

Decision: A D/L No. 46011/109/2012-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information.

Deferred for three weeks.

Case No. A-203	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00421/AM14/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0310761253 dated 10.12.2013	RLA F. No. 03/94/040/00730/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761253 dated 10.12.2013

Decision: A D/L No. 46011/109/2012-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information.

Deferred for three weeks.


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Case No. A-204	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00422/AM14/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0310761260 dated 10.12.2013	RLA F. No. 03/94/040/00738/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dated 10.12.2013

Decision: A D/L No. 46011/109/2012-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information.

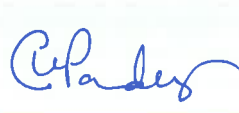
Deferred for three weeks.

Case No. A-205	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00311/AM14/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0810125073 dated 25.09.2013	RLA F. No. 08/24/040/00271/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125073 dated 25.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.

Deferred for three weeks.


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Case No. A-206	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00312/AM14/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0810125187 dated 27.09.2013	RLA F. No. 08/24/040/00272/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125187 dated 27.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.

Deferred for three weeks.

Case No. A-207	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RLA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 07.10.2014. Comments awaited from DIPP.

Deferred for three weeks.

Celander

डॉ० ललित बि० सिंघल, आई.टी.एस.
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Case No. A-208	BAYER MATERIALSCIENCE PVT. LTD.	HQ F. No. 01/87/050/00076/AM15/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0310771923 dated 25.02.2014	RLA F. No. 03/94/040/00978/AM14	

Request: Inclusion of Import Item No. 3 – Triethyl Phosphate left out by NC against Advance Authorization No. 0310771923 dated 25.02.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 23.12.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-209	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00127/AM15/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0310483881 dated 26.08.2008	RLA F. No. 03/83/040/00298/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310483881 dated 26.08.2008 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

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Case No. A-210	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00128/AM15/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0310511433 dated 13.03.2009	RLA F. No. 03/83/040/00563/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310511433 dated 13.03.2009 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-211	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00129/AM15/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0310614995 dated 08.02.2011	RLA F. No. 03/83/040/00477/AM11	

Request: Fixation of input output norms against Advance Authorization No. 0310614995 dated 08.02.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

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Case No. A-212	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00130/AM15/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0310649832 dated 23.08.2011	RLA F. No. 03/83/040/00205/AM12	

Request: Fixation of input output norms against Advance Authorization No. 0310649832 dated 23.08.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-213	ASP SEALING PRODUCTS LTD.	HQ F. No. 01/87/050/00277/AM09/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0510223090 dated 01.07.2008	RLA F. No. 05/24/040/00223/AM09	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510223090 dt. 01.10.2008

Decision: A copy of Representation of firm has been forwarded to DIPP on 05.01.2015. Comments awaited from DIPP.

Deferred for three weeks.


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Case No. A-214	ASP SEALING PRODUCTS LTD.	HQ F. No. 01/87/050/00455/AM09/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0510228727 dated 01.10.2008	RLA F. No. 05/24/040/00437/AM09	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510228727 dt. 01.10.2008

Decision: A copy of Representation of firm has been forwarded to DIPP on 05.01.2015. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-215	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

(Signature)

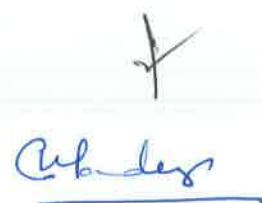
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Case No. A-216	RAPID ENGINEERING CO. PVT. LTD.	HQ F. No. 01/87/050/00602/AM09/DES-VII	Status: Deferred
NC No.:43/AM15 Dated: 28.01.2015	Adv. Lic. No. 0510233178 dated 23.12.2008	RLA F. No. 05/24/040/00580/AM09	

Request: Enhancement in the quantity of Import Item No. 5 – Titanium Dioxide (Rutile) against Advance Authorization No. 0510233178 dt. 23.12.2008

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 07.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.



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ONLINE CASES

Case No.:31/7/87- ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:11.02.2015
Decision: In response to D/L dated 12.06.2013 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013, 03.03.2014 and 28.10.2014. Comments awaited from D/o C&PC.			

Case No.:33/46/87- ALC1/2013	Party Name:UTSAV POLYMER PRODUCTS PVT. LTD.	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
HQ File :01/87/050/00427/AM14/	RLA File :03/95/040/00652/AM14/	Lic.No/Date:0310758773 22.11.2013	Defer Date:11.02.2015
Decision: A D/L No. 46011/9/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 23.09.2014 and 25.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:1/10/87- ALC1/2014	Party Name:BLF POLYMERS PRIVATE LIMITED	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date:5610003324 05.12.2013	Defer Date:11.02.2015
Decision: In response to D/L dated 27.10.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.			

Case No.:15/49/87- ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	Defer Date:21.01.2015
Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 11.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.			


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Case No.:24/7/87-ALC1/2014	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
5 HQ File :01/87/050/00043/AM15/	RLA File :03/94/040/01026/AM14/	Lic.No/Date:0310770961 19.02.2014	Defer Date:11.02.2015
Decision: A D/L No. 46011/19/2014-PC.II dated 09.10.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 18.11.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:18/1/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
6 HQ File :01/87/050/00537/AM14/	RLA File :15/24/040/00010/AM14/	Lic.No/Date:1510021382 28.02.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014 and 24.11.2014. Comments awaited from D/o C&PC.			

Case No.:32/7/87-ALC1/2014	Party Name:EARTHSOUL BIOPRODUCTS.	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
7 HQ File :01/87/050/00051/AM15/	RLA File :03/94/040/01079/AM14/	Lic.No/Date:0310773559 07.03.2014	Defer Date:11.02.2015
Decision: A D/L No. 46011/49/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

Case No.:39/7/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
8 HQ File :01/87/050/00058/AM15/	RLA File :03/95/040/00968/AM14/	Lic.No/Date:0310773869 11.03.2014	Defer Date:11.02.2015
Decision: A D/L No. 46011/48/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

Dr. Lalit B. Singhal

डॉ० ललित-बि० सिंघल, आई.टी.एस.
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Case No.:18/2/87- ALC1/2014	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
HQ File 9 :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:11.02.2015
Decision: A D/L No. 46011/37/2014-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:8/7/87- ALC1/2014	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
HQ File 10 :01/87/050/00027/AM15/	RLA File :05/23/040/00555/AM14/	Lic.No/Date:0510383079 28.03.2014	Defer Date:11.02.2015
Decision: A D/L No. 46011/44/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

Case No.:3/22/87- ALC1/2014	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
HQ File 11 :01/87/050/00191/AM15/	RLA File :03/94/040/00092/AM15/	Lic.No/Date:0310781090 08.05.2014	Defer Date:11.02.2015
Decision: In response to D/L dated 17.10.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.			

Case No.:12/14/87- ALC1/2014	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
HQ File 12 :01/87/050/00122/AM15/	RLA File :30/24/040/00010/AM15/	Lic.No/Date:3010102613 22.05.2014	Defer Date:11.02.2015
Decision: In response to D/L dated 29.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.12.2014. Comments awaited from D/o C&PC.			

C. L. Singh

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13	Case No.:15/21/87- ALC1/2014	Party Name:TRIMURTI POLYCHEM PVT LTD	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00168/AM15/	RLA File :07/24/040/00083/AM15/	Lic.No/Date:0710105189 19.06.2014	Defer Date:25.02.2015
	Decision: A D/L No. 46011/67/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

14	Case No.:9/21/87- ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	Defer Date:11.02.2015
	Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.			

15	Case No.:9/30/87- ALC1/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00231/AM15/	RLA File :03/94/040/00263/AM15/	Lic.No/Date:0310786066 26.06.2014	Defer Date:11.02.2015
	Decision: In response to D/L dated 18.11.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.			

16	Case No.:4/21/87- ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00157/AM15/	RLA File :05/23/040/00136/AM15/	Lic.No/Date:0510389169 27.06.2014	Defer Date:11.02.2015
	Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.			

Signature

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17	Case No.:19/22/87-ALC1/2014	Party Name:NEELAM RUBBERS,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00207/AM15/	RLA File :23/24/040/00002/AM15/	Lic.No/Date:2310003625 04.07.2014	Defer Date:11.02.2015
Decision: A D/L No. 7/247/2014-TSW dated 09.10.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 18.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

18	Case No.:1/17/87-ALC1/2014	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00143/AM15/	RLA File :32/24/040/00008/AM15/	Lic.No/Date:3210077036 09.07.2014	Defer Date:11.02.2015
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.12.2014. Comments awaited from D/o C&PC.				

19	Case No.:8/21/87-ALC1/2014	Party Name:WELBROS FOAM INDUSTRIES	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00161/AM15/	RLA File :05/24/040/00163/AM15/	Lic.No/Date:0510389662 11.07.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/78/2014-PC.II dated 21.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

20	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014 and 24.10.2014. Comments awaited from D/o C&PC.				

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Case No.:2/35/87-ALC1/2014	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Withdrawn
HQ File :01/87/050/00309/AM15/	RLA File :02/24/040/00072/AM15/	Lic.No/Date:0210204539 18.07.2014	
Decision: RLA, Kolkata vide letter No. 02/24/040/00072/AM15 dated 26.12.2014 has informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 51/87-ALC1/2013, dated 20.03.2014 (Case No. 3/30/87-ALC1/2013). In view of above RLA's letter, the Committee decided to withdraw the case.			

22	Case No.:1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	Defer Date:04.02.2015
	Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:1/40/87-ALC1/2014	Party Name:ALEXIA PANELS	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00341/AM15/	RLA File :61/24/040/00029/AM15/	Lic.No/Date:6110001228 31.07.2014	Defer Date:25.02.2015
	Decision: A D/L No. 46011/6/2015-PC.II dated 21.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			



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24	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/76/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

25	Case No.:11/32/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00287/AM15/	RLA File :03/94/040/00472/AM15/	Lic.No/Date:0310788246 21.08.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2014. Comments awaited from D/o C&PC.				

26	Case No.:12/32/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00288/AM15/	RLA File :03/94/040/00473/AM15/	Lic.No/Date:0310788247 21.08.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2014. Comments awaited from D/o C&PC.				

27	Case No.:5/36/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00314/AM15/	RLA File :02/24/040/00103/AM15/	Lic.No/Date:0210204908 02.09.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

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28	Case No.:3/30/87-ALC1/2014	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00225/AM15/	RLA File :05/24/040/00259/AM15/	Lic.No/Date:0510390989 04.09.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/2/2015-PC.II dated 15.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

29	Case No.:29/30/87-ALC1/2014	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00251/AM15/	RLA File :05/24/040/00266/AM15/	Lic.No/Date:0510391051 09.09.2014	Defer Date:11.02.2015
Decision: A D/L No. 46011/68/2014-PC.II dated 12.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.				



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Case No.: 17/32/87- ALC1/2014	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date: 43/87- ALC1/2014 28.01.2015	Status: Approved
HQ File :01/87/050/00293/AM15/	RLA File :03/94/040/00548/AM15/	Lic.No/Date: 0310788923 09.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/24/2008 PC-II dated 01.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. PVC Fittings	1 kg	1. PVC Resin	0.9684 kg
		2. Tin Stabilizer/Master Batch	0.0212 kg
		3. Flow Promoter (Kane Ace PA-30)	0.0193 kg
		4. Calcium Stearate	0.0155 kg
		5. Lubricant (Wax / Sasolwax)	0.0029kg
		6. Titanium Dioxide	0.0028kg
		7. Colour Master Batch	0.0006kg
		8. Filler (Calcium Carbonate)	0.0193kg
2. HDPE Pipes, HDPE Coils, HDPE Quick Coupling Pipes, HDPE Duct Rolls, Gas Pipe, HDPE Corrugated Pipe & HDPE Fittings	1 kg	1. HDPE Resin	1.003 kg
		2. Colour Master Batch	0.0400kg
RLA may take consequential action as per Policy / Procedures.			

(Signature)

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Case No.:6/36/87-ALC1/2014	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Approved																						
HQ File :01/87/050/00315/AM15/	RLA File :02/24/040/00120/AM15/	Lic.No/Date:0210204965 11.09.2014																							
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/12(A)/2012 PC-II dated 06.01.2015, the Committee approved following adhoc norms:																									
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="4">1. Silane Grafted Polyethylene Compound / Sioplas Compound</td> <td rowspan="4">1 kg</td> <td>1. LLDPE Granules</td> <td>1.0061 kg</td> </tr> <tr> <td>2. Anti Oxidant</td> <td>0.0010 kg</td> </tr> <tr> <td>3 Vinyl Trimethoxy Silane</td> <td>0.0012 kg</td> </tr> <tr> <td>4. Peroxide</td> <td>0.0007 kg</td> </tr> <tr> <td rowspan="3">2. Catalyst Master Batch</td> <td rowspan="3">1 kg</td> <td>1. LLDPE Granules</td> <td>0.9968 kg</td> </tr> <tr> <td>2. Anti Oxidant</td> <td>0.0115 kg</td> </tr> <tr> <td>3. Di-Butyl Tin Dilaurate</td> <td>0.0115 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	1. Silane Grafted Polyethylene Compound / Sioplas Compound	1 kg	1. LLDPE Granules	1.0061 kg	2. Anti Oxidant	0.0010 kg	3 Vinyl Trimethoxy Silane	0.0012 kg	4. Peroxide	0.0007 kg	2. Catalyst Master Batch	1 kg	1. LLDPE Granules	0.9968 kg	2. Anti Oxidant	0.0115 kg	3. Di-Butyl Tin Dilaurate	0.0115 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
1. Silane Grafted Polyethylene Compound / Sioplas Compound	1 kg	1. LLDPE Granules	1.0061 kg																						
		2. Anti Oxidant	0.0010 kg																						
		3 Vinyl Trimethoxy Silane	0.0012 kg																						
		4. Peroxide	0.0007 kg																						
2. Catalyst Master Batch	1 kg	1. LLDPE Granules	0.9968 kg																						
		2. Anti Oxidant	0.0115 kg																						
		3. Di-Butyl Tin Dilaurate	0.0115 kg																						
RLA may take consequential action as per Policy / Procedures.																									

Case No.:19/36/87-ALC1/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
HQ File :01/87/050/00328/AM15/	RLA File :31/83/040/00102/AM15/	Lic.No/Date:3110064876 11.09.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.			

Case No.:2/36/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
HQ File :01/87/050/00311/AM15/	RLA File :02/24/040/00015/AM15/	Lic.No/Date:0210204984 16.09.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.			



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34	Case No.:3/36/87- ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00312/AM15/	RLA File :02/24/040/00070/AM15/	Lic.No/Date:0210204985 16.09.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

35	Case No.:4/36/87- ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00313/AM15/	RLA File :02/24/040/00086/AM15/	Lic.No/Date:0210204986 16.09.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

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Case No.:7/36/87- ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Approved
HQ File :01/87/050/00316/AM15/	RLA File :02/24/040/00126/AM15/	Lic.No/Date:0210204982 16.09.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/45/2014 PC-II dated 09.01.2015, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Resorcinol Formaldehyde Resin	1 kg	1. Resorcinol	0.980 kg
		2. Para-Formaldehyde	0.180 kg
RLA may take consequential action as per Policy / Procedures.			

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	Case No.:20/36/87-ALC1/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
37	HQ File :01/87/050/00329/AM15/	RLA File :31/83/040/00117/AM15/	Lic.No/Date:3110064888 16.09.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

	Case No.:21/36/87-ALC1/2014	Party Name: DSM INDIA PVT. LTD	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
38	HQ File :01/87/050/00330/AM15/	RLA File :31/83/040/00139/AM15/	Lic.No/Date:3110064912 22.09.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

	Case No.:23/36/87-ALC1/2014	Party Name: GRASIM INDUSTRIES LTD.,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
39	HQ File :01/87/050/00332/AM15/	RLA File :34/24/040/00154/AM15/	Lic.No/Date:3410040571 23.09.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/80/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

	Case No.:22/36/87-ALC1/2014	Party Name: DSM INDIA PVT. LTD	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
40	HQ File :01/87/050/00331/AM15/	RLA File :31/83/040/00141/AM15/	Lic.No/Date:3110064924 25.09.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

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41	Case No.:28/32/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00304/AM15/	RLA File :34/24/040/00166/AM15/	Lic.No/Date:3410040583 29.09.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2014. Comments awaited from D/o C&PC.				

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Case No.:45/30/87-ALC1/2014	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Approved												
HQ File :01/87/050/00267/AM15/	RLA File :32/24/040/00015/AM15/	Lic.No/Date:3210077265 01.10.2014													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/81/2014 PC-II dated 01.01.2015, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>MV Micro Round Container 250 ml with LID</td><td>1 Set</td><td>Relevant Polypropylene Resin / Granules (RJ470MO)</td><td>1.05 kg/kg content in the export product</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	MV Micro Round Container 250 ml with LID	1 Set	Relevant Polypropylene Resin / Granules (RJ470MO)	1.05 kg/kg content in the export product	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
MV Micro Round Container 250 ml with LID	1 Set	Relevant Polypropylene Resin / Granules (RJ470MO)	1.05 kg/kg content in the export product												
RLA may take consequential action as per Policy / Procedures.															

43	Case No.:3/43/87-ALC1/2014	Party Name:R.R.KABEL LIMITED,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00395/AM15/	RLA File :03/95/040/00808/AM14/	Lic.No/Date:0310789963 07.10.2014	Defer Date:18.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				


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 नई दिल्ली / New Delhi

44	Case No.:2/30/87- ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00224/AM15/	RLA File :31/83/040/00142/AM15/	Lic.No/Date:3110064954 08.10.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

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Case No.:24/32/87-ALC1/2014	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Approved
HQ File :01/87/050/00300/AM15/	RLA File :04/24/040/00165/AM15/	Lic.No/Date:0410159538 08.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/84/2012 PC-II dated 01.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Woven Sacks laminated with BOPP Film	1 kg	1. PP Woven Fabric	0.7770 kg
		2. LDPE Granules	0.0210 kg
		3 Polypropylene Granules	0.0420 kg
		4. BOPP Film	0.2100 kg

RLA may take consequential action as per Policy / Procedures.

46	Case No.:6/31/87- ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00275/AM15/	RLA File :15/24/040/00012/AM15/	Lic.No/Date:1510022028 09.10.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2014. Comments awaited from D/o C&PC.				



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47	Case No.:23/32/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00299/AM15/	RLA File :04/24/040/00114/AM15/	Lic.No/Date:0410159570 13.10.2014	Defer Date:11.02.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2014. Comments awaited from D/o C&PC.			

48	Case No.:8/36/87-ALC1/2014	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00317/AM15/	RLA File :05/23/040/00245/AM15/	Lic.No/Date:0510391593 15.10.2014	Defer Date:25.02.2015
	Decision: A D/L No. 46011/92/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

49	Case No.:24/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014	Defer Date:25.02.2015
	Decision: A D/L No. 46011/80/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

50	Case No.:9/36/87-ALC1/2014	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00318/AM15/	RLA File :05/23/040/00318/AM15/	Lic.No/Date:0510391658 20.10.2014	Defer Date:11.02.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.			

C. Lalit B. Singhal

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51	Case No.: 13/36/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00322/AM15/	RLA File :08/24/040/00271/AM15/	Lic.No/Date:0810133644 20.10.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

52	Case No.: 1/36/87-ALC1/2014	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00310/AM15/	RLA File :52/24/040/00038/AM15/	Lic.No/Date:5210041273 21.10.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/97/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

53	Case No.: 12/36/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00321/AM15/	RLA File :08/24/040/00267/AM15/	Lic.No/Date:0810133661 21.10.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

54	Case No.: 14/36/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00323/AM15/	RLA File :08/24/040/00278/AM15/	Lic.No/Date:0810133660 21.10.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

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55	Case No.:15/36/87- ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00324/AM15/	RLA File :08/24/040/00286/AM15/	Lic.No/Date:0810133659 21.10.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

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Case No.:26/36/87- ALC1/2014	Party Name:ROECHLING ENGG. PLASTICS (INDIA) PVT. LTD.	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Approved
HQ File :01/87/050/00335/AM15	RLA File :34/24/040/00190/AM15/	Lic.No/Date:3410040630 21.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/27/2014 PC-II dated 01.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Polystone M Pressed Sheet made of UHMWPE Powder, Planed on both sides, size 3000 X 1250 mm, Thickness 15mm-60mm, Colour Natural	1 kg	1. UHMWPE Powder (GUR 4150)	1.10 kg
2. Polystone M Pressed Sheet made of UHMWPE Powder, Planed on both sides, size 3000 X 1250 mm, Thickness 15mm-30mm, Colour Green	1 kg	1. UHMWPE Powder (GUR 4150)	1.10 kg
		2. Colour Pigment – BRUFABLEND Green E 2 80 306	0.0034 kg
3. Polystone M Pressed Sheet made of UHMWPE Powder, Planed on both sides, size 3000 X 1250 mm, Thickness 15mm-60mm, Colour Black	1 kg	1. UHMWPE Powder (GUR 4150)	1.10 kg
		2. Colour Pigment-Lamp Pigment Black 101	0.0034 kg

RLA may take consequential action as per Policy / Procedures.



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Case No.:10/36/87-ALC1/2014	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
57 HQ File :01/87/050/00319/AM15/	RLA File :05/24/040/00272/AM15/	Lic.No/Date:0510391723 22.10.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/37/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:11/36/87- ALC1/2014	Party Name:SPERRY PLAST LTD.	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Approved
HQ File :01/87/050/00320/AM15/	RLA File :05/24/040/00282/AM15/	Lic.No/Date:0510391708 22.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/7/2011 PC-II dated 12.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TPR / Thermoplastic Compound / TPE	1 kg	1. SBS Copolymer / Styrene Butadiene Styrene Copolymer (LG 411S, LG 411N, 501 S, Calprene-411, 540, 501, Taipol SEBS-6151, 6150, 4202, 3201 Globalprene 3546, 3411, 1487, 1485, 1484, KTR-401P, Kibiton TPE PB 5300, 5301, 5302, JSR RB-830, 840, Enprene 611, 655, 684, 685, 687,701)	0.5330 kg
		2. K-Resin, Styrene Butadiene Co-polymer (KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q RESIN PB-5903, PB-5925)	0.4739 kg

RLA may take consequential action as per Policy / Procedures.



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Case No.:1/33/87- ALC1/2014	Party Name:BLS POLYMERS LTD.	Meet No/Date:43/87- ALC1/2014 28.01.2015	Status: Approved
HQ File :01/87/050/00306/AM15/	RLA File :05/23/040/00307/AM15/	Lic.No/Date:0510391807 29.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/99/2006 PC-II dated 01.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. LT-XLPE Compound	1 kg	1. LDPE / LLDPE Granules	1.015 kg
		2. Vinyl Trimethoxy Silane	0.012 kg
		3. Dicumyl Peroxide	0.001 kg
		4. Anti Oxidant	0.002 kg
2. HT-XLPE Compound	1 kg	1. LDPE / LLDPE Granules	1.015 kg
		2. Vinyl Trimethoxy Silane	0.012 kg
		3. Dicumyl Peroxide	0.001 kg
		4. Anti Oxidant	0.002 kg
3. Semi Conducting Compound (Containing 57 ± 1% EVA, 32 ± 1% Carbon Black and 10.5 ± 1% LLDPE)	1 kg	1. LLDPE Granules	0.109 kg
		2. Ethylene Vinyl Acetate (EVA) Granules	0.587 kg
		3. Carbon Black	0.332 kg
		4. Anti Oxidant	0.002 kg
4. Cable Filling Compound	1 kg	1. Residue / Slack Wax	0.721 kg
		2. Paraffin Oil	0.206 kg
		3. LDPE / LLDPE Granules	0.082 kg
		4. Anti Oxidant	0.0210 kg
5. MDPE Compound	1 kg	1. HDPE Granules	0.7750 kg
		2. LDPE / LLDPE Granules	0.2060 kg
		3. Ethylene Vinyl Acetate (EVA) Granules	0.0390 kg
		4. Anti Oxidant	0.0080 kg
6. HDPE Compound	1 kg	1. HDPE Granules	0.8240 kg
		2. LDPE / LLDPE Granules	0.1760 kg
		3. Carbon Black	0.0258 kg
		4. Anti Oxidant	0.0042 kg
7. PVC Compound – Cable Grade	1 kg	1. PVC Resins	0.730 kg
		2. Plasticizer (DOP / DINP)	0.232 kg
		3. Epoxisized Soyabean Oil	0.0310 kg
		4. PVC Stabilizer	0.0210 kg

RLA may take consequential action as per Policy / Procedures.


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60	Case No.:16/36/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00325/AM15/	RLA File :15/24/040/00015/AM15/	Lic.No/Date:1510022032 29.10.2014	Defer Date:11.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

61	Case No.:4/43/87-ALC1/2014	Party Name:SANGIR PLASTICS PVT. LTD.	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00396/AM15/	RLA File :03/95/040/01000/AM14/	Lic.No/Date:0310790828 07.11.2014	Defer Date:18.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

62	Case No.:1/43/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00393/AM15/	RLA File :04/24/040/00045/AM15/	Lic.No/Date:0410159853 08.12.2014	Defer Date:18.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

63	Case No.:2/43/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:43/87-ALC1/2014 28.01.2015	Status: Deferred
	HQ File :01/87/050/00394/AM15/	RLA File :04/24/040/00222/AM15/	Lic.No/Date:0410159886 12.12.2014	Defer Date:18.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

Meeting ended with thanks to Chair and all participants.



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